

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. YOGESH KUMAR US, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.5438/Del/2017
Assessment Year: 2012-13

M/s. BIPS Systems Ltd., E-261, Amar Colony Lajpat Nagar-IV, New Delhi-110024 PAN No.AAACB0262A	Vs	ITO Ward- 5 (1) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	None
Respondent by	Sh. Kumar Harishikesh, CIT DR

Date of hearing:	24/02/2022
Date of Pronouncement:	24/02/2022

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-2, New Delhi dated 29.03.2017 for A.Y. 2012-13.

2. Vide letter dated 20.10.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of Ld. DR on 24.02.2022.

Sd/-
(YOGESH KUMAR US)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:-24.02.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	24.02.2022
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	